

addition, one small unit in Assam has also been installed.

Banaras Hindu University

*2459. { **Dr. Ram Subhag Singh:**
Shri Khushwaqt Rai:

Will the Minister of **Education** be pleased to state:

(a) whether the Uttar Pradesh Zamindari Abolition Bonds worth Rs. 688077.39 nP. were purchased during the period 24th August, 1956 to 24th April, 1958 by the Banaras Hindu University when Dr. V. S. Jha was Vice-Chancellor with the old Executive Council;

(b) whether the Uttar Pradesh Zamindari Abolition Bonds worth Rs. 890073.33 nP. were purchased by Banaras Hindu University with Dr. V. S. Jha as Vice-Chancellor with new Executive Council; and

(c) if so, what action is proposed to be taken against the authority responsible for this loss to the Banaras Hindu University?

The Minister of Education (Dr. K. L. Shrimali): (a) Uttar Pradesh Zamindari Abolition Bonds of the face value of Rs. 11,75,000 were purchased by the Banaras Hindu University at a cost of Rs. 4,83,100 during the period 24th August, 1956 to the 24th April, 1958 when Dr. V. S. Jha was the Vice-Chancellor with the old Executive Council.

(b) No bonds were purchased during the regime of the new, i.e., the present Executive Council with Dr. V. S. Jha as Vice-Chancellor.

(c) As a result of departmental inquiry into the transaction, the findings of which were embodied in the statement placed on the Table of the Lok Sabha on the 3rd March, 1960, a *prima facie* case has been established for further investigation and the same is proposed to be undertaken shortly.

Entry Permits to Nicobars

2460. { **Sardar A. S. Saigal:**
Shri Raghunath Singh:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether persons wishing to enter Nicobar Islands have to obtain entry permits from the Deputy Commissioner, Port Blair, under the Protection of Aboriginal Tribes Regulation;

(b) whether sometime back a large number of monopolist traders' employees were found in Nicobars without such entry permits; and

(c) if so, what action was taken against them?

The Minister of Home Affairs (Shri G. B. Pant): (a) Under the Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Regulation, 1956, every person desiring to enter a reserved area in the Nicobar Islands must possess a pass issued by the Deputy Commissioner, Andaman and Nicobar Islands.

(b) and (c). Thirteen employees of Messrs R. Akoojee Jadwet and Company and 20 employees of the Car Nicobar Trading Company and the Nancowry Trading Company were arrested in November-December, 1959, for having entered the Nicobar Islands without obtaining the requisite pass. The arrested persons were produced before the Magistrate who released them on personal bonds. The investigations in these cases are going on.

Estate Duty

2461. { **Shri S. M. Banerjee:**
Shri Chintamani Panigrahi:

Will the Minister of **Finance** be pleased to state:

(a) whether huge amount pertaining to Estate Duty remains unrecovered;

(b) if so, what is the total amount on 1st February, 1960;